

licences would be immediately cancelled/suspended in addition to any of the other liabilities accruing under the Law. These recommendations/observations should be referred to the Committee constituted in the Ministry of Information and Broadcasting for studying the various aspects of the Cable TV Networks and Antenna System in the country

#### *Miscellaneous*

59. The name of the Ministry of Information and Broadcasting should be changed to the ministry of Information, Broadcasting and Cinema.

[English]

#### **Modernisation of IISCO**

\*172. SHRIMATI GEETA MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state

(a) whether the Steel Authority of India Ltd. (SAIL) had decided to modernise the Burnpur plant of Indian Iron and Steel Company (IISCO) with Japanese Cooperation.

(b) whether an independent consultant has been appointed to verify the Japanese detailed engineering report; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). Modernisation of Burnpur Works of IISCO stands approved in principle by the Government. The Report from the Japanese Consulting Companies entails very high capital costs. Therefore M/s. Dastur & Co Ltd. have been entrusted with the task of giving a second professional opinion to Government on the approach to the modernisation invest-

ment. Government would like to have a more cost effective investment and optimum utilisation of indigenous capabilities.

#### **Sponge Iron Plants in Orissa**

\*173. SHRI BHAKTA CHARAN DAS: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of sponge iron plants in Orissa;

(b) whether there is any proposal for setting up some more sponge iron plants in that State; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) There are two sponge iron plants operating in Orissa.

(b) and (c). Sponge Iron Industry is a de-licensed industry. Besides the 2 operating units, 14 more companies have registered themselves for manufacture of sponge iron in the State of Orissa

#### **Bank Loans to Agricultural Labourers**

\*175 SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) the percentage of loans given by the nationalised banks to agricultural labourers, rural artisans and labourers in unorganised sector as compared to big industrial houses since December 1, 1989; and

(b) the steps being taken by Government to improve the percentage of loans to agricultural labourers and rural artisans and labourers in unorganised sector?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The present data reporting system of Banks does

not generate information in the manner asked for. However, according to the latest data furnished by the Reserve Bank of India (RBI), the outstanding advances of Public Sector Bank to the weaker sections which include agricultural labourers and rural artisans, at the end of September, 1989 amounted to Rs. 8825 crores, constituting 10.9% of the net bank credit. Similarly, the outstanding advances of major commercial Banks for all types of medium and large industry, at the end of September, 1989, was Rs. 35,225 crores.

A number of steps have been taken with a view to increase the flow of credit to small and marginal farmers and weaker sections such as concessional rate of interest at 10% per annum non-compounding of interest on current dues, non-insistence on third party guarantee, or collateral security in respect of loans upto Rs. 10,000/-. In case of short term crop loans, the interest debited is not to exceed the principal amount. In case of crop failure, amount due is re-scheduled over a period of 3 to 5 years and fresh loans are given to farmers.

[*Translation*]

#### **CBI Raids on Bank Branches**

\*176. SHRI KALPNATH SONKAR: Will the Minister of FINANCE be pleased to state:

(a) the details of the branches of banks in Bombay, Delhi, Madras and Calcutta, where CBI raids were conducted during last six months;

(b) the particulars of the officers and employees whose premises were raided and the amount seized from each of them; and

(c) the action being taken against them?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) CBI has re-

ported that during the period 1.9.89 to 7.3.90, residential as well as office premises of 16 bank officers/employees working at the branches located at Bombay, Calcutta, Delhi and Madras were raided by them. The names of these branches are as follows:—

#### **Bombay**

1. Bank of India, Express Towers, Nariman Point
2. Bank of India, Ballard Estate Branch
3. Bank of India, Churchgate
4. Bank of India, Mandvi Road
5. Central Bank of India
6. Central Bank of India, Vile Parle (E) Branch
7. State Bank of India, Churchgate Branch
8. State Bank of Mysore
9. Canara Bank, Mandvi Road

#### **Calcutta**

10. State Bank of Indore

#### **Delhi**

11. Bank of Baroda, New Delhi
12. Canara Bank, New Delhi

#### **Madras**

13. State Bank of Saurashtra

(b) The information regarding assets discovered as a result of searches by the CBI is given below:—